

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 29 OF 2018 &
IA No. 276 OF 2018

Dated: 01st August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Godawari Green Energy Limited

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain
Mr. Vishvendra Tomar
Mr. Amit Arora

Counsel for the Respondent(s) : Mr. M.G.Ramachandran
Ms. Anushree Bardhan
Ms. Poorva Saigan
Mr. Shubham Arya for R-1

Mr. Rajinder Nischal
Mr. Mayank Joshi for R-3

Ms. Swapna Seshadri
Mr. Ashwini Ramanathan for R-10 to R-12

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R-13

ORDER

IA NO. 276 OF 2018

(Appl. for placing subsequent documents and additional grounds)

Heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

The learned counsel, Mr. Buddy A. Ranganadhan, appearing for the Appellant submitted that the instant application may be allowed.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and the reasons stated therein, IA is allowed, subject to placing subsequent documents and additional grounds.

APPEAL NO. 29 OF 2018

Admit.

Issue Notice to the Respondents returnable on 23.10.2018.

The learned counsel appearing for the Respondent No.3 submits that he does not wish to file any reply in the matter. The learned counsel appearing for the Respondent No.1 prays for six weeks' time to file the reply.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 & 3, as stated above, are placed on record.

The learned counsel appearing for the Respondent No.1 is permitted to file reply on or before 14.09.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 09.10.2018, after serving copy to the learned counsel for the opposite sides.

Relist the matter on **23.10.2018** as requested by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N. K. Patil)
Judicial Member